

17.4.00

Hon. Mr. S.K.L. Naqvi, J.M.

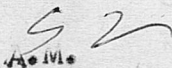
Hon. Mr. M. Biswas, A.M.

Shri L. Ali for the applicant.

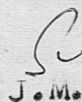
Shri D.S. Shukla proxy counsel to Shri H.C. Joshi
counsel for the respondents. Heard, on the point
of admission. It is a case of absorption of ser-
vices on deputation. Learned counsel for the
applicant mentions that to his knowledge, the
respondents have already taken ^{steps} to absorb him
but the order is yet to be communicated, for which
his representation dated 16.2.99 annexure A-12
is pending with the respondents for disposal.

The respondents are directed to dispose
of the above referred pending representation,
within 4 weeks by way of detailed, reasoned and
speaking order.

~~With~~ With the above observation, the
U.A. is finally dispose of at the admission
stage. No order as to costs.


A.M.

/m.m./


J.M.